

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P. (IB) No.93/BB/2024

IN THE MATTER OF:

M/s. Bremels Rubber Industries Pvt. Ltd. ... Petitioner

Order under Section 10 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 24.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Abhijith Attur with Shri Srivatsa R.

ORDER

1. Heard the Ld. Counsels for the Petitioner.
2. Issue Notice to the Creditors. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it on the Creditors along with Company Petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within two weeks.
3. A period of two weeks' time is granted to the Creditors for filing reply from the date of receipt of notice and two weeks' for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **12.07.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

-Sd-

K. BISWAL
MEMBER (JUDICIAL)